

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
26-09-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

IA (IBC) 663/2022 in CP (IB)/37(HYD)2022
U/s 95 of IBC, 2016

IN THE MATTER OF:

Indian Overseas Bank

...Petitioner

Vs

Ms. K. Uma Chowdry & RCM Infrastructure Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Ms. Bhavana M for the Petitioner, Ld. RP Shri. N Sreedhar and Ld. Counsel Shri. Y Suryanarayana for Personal Guarantor present.

IA (IBC) 663/2022:- Ld. Counsel Ms. Bhavana M for the Applicant present. This is an IA filed by the Company Petitioner seeking replacement of the Resolution Professional. Ld. Counsel submits that she has been instructed by the Bank to withdraw this application. The said submission is allowed and IA (IBC) 662/2022 is dismissed as withdrawn.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)